

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 8/MP/2024**

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement/ execution of the tariff order dated 4.3.2021 passed by the Commission in Petition No. 148/TT/2019 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network.
- Date of Hearing** : 19.4.2024
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondent** : Tamil Nadu Transmission Corporation Limited (TANTRANSCO) and Anr.
- Parties present** : Shri Shubham Arya, Advocate, PGCIL  
Ms. Pallavi Saigal, Advocate, PGCIL  
Shri Devyanshu Sharma, Advocate, PGCIL  
Shri S. Vallinayagam, Advocate, TANTRANSCO  
Shri Lashit Sharma, CTUIL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the Commission vide order dated 4.3.2021 in Petition No. 148/TT/2019 held that Tamil Nadu Transmission Corporation Limited (TANTRANSCO) is liable for payment of transmission charges of Kalpakkam PFBR Kanchipuram 230 kV D/C line from its COD on 1.4.2014 to the COD of the associated transmission line under the scope of TANTRANSCO. However, TANTRANSCO has not paid the transmission charges as directed by the Commission, and an amount of about ₹37 crore is due from TANTRANSCO. Therefore, the Petitioner has filed the instant petition for execution of the order dated 4.3.2021 in Petition No. 148/TT/2019.



2. The learned counsel for TANTRANSCO submitted that TANTRANSCO had challenged the order dated 4.3.2021 in Petition No. 148/TT/2019. In response, the learned counsel for the Petitioner submitted that TANTRANSCO had not challenged the order dated 4.3.2021, but it has challenged the subsequent true-up order. Therefore, TANTRANSCO is liable to pay the transmission charges as per the order dated 4.3.2021.
3. After hearing the Petitioner, the Commission directed as follows:
  - a) Admit.
  - b) Issue notice to the Respondents.
  - c) Respondents to file their reply on an affidavit by 7.6.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, on an affidavit by 21.6.2024.
4. The Commission further directed the Petitioner to submit the provision under which the Petitioner is seeking enforcement of the order dated 4.3.2021 and the exact relief that is sought in the instant petition, especially when the Commission has already directed TANTRANSCO to pay the transmission charges for the period of mismatch in the order dated 4.3.2021, on an affidavit by 16.5.2024 with an advance copy to the Respondents.
5. The Commission further directed the parties to strictly adhere to the above direction within the specified timeline and observed that no extension of time will be granted.
6. The matter will be listed for further hearing on 26.6.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

